

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1391
TO BE ANSWERED ON 09.03.2017

Wages under MGNREGS

1391. SHRI MULLAPPALLY RAMACHANDRAN:
SHRI KUNDARIYA MOHAN BHAI KALYANJI BHAI:
SHRIMATI KIRRON KHER:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there is a need for increasing funds allocated under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) due to increase in demand for works under the scheme and if so, the details thereof and the steps proposed to be taken thereon;
- (b) whether the Government proposes to revise the wages paid under MGNREGS and if so, the details thereof;
- (c) whether any consultations have been held in this regard with the State Governments and other stakeholders;
- (d) if so, the details and the outcome thereof; and
- (e) whether the Government also proposes to link MGNREGS wages to inflation and if so, the details thereof and if not, the reasons there for?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a): Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is a demand driven programme. Hence no State/UT- wise allocation of fund is made. The Central funds are released to the States/UTs on the basis of agreed to Labour Budget and taking into consideration the performance and the pace of utilization of available funds. The fund release

to States/UTs is a continuous process and Central Government is committed to make funds available as per actual basis.

(b)to(d): Wage rates for workers under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 are notified and revised annually by the Central Government in accordance with the provisions of Section 6(1) of the Act. State/UT-wise details of the notified wage rate w.e.f. 1st April, 2016 is given at **Annexure**.

(e): The wages of workers under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are protected against inflation by Indexation with the Consumer Price Index for Agricultural Labour (CPI-AL). MGNREGA wage rate are linked with State-wise CPI-AL which is revised on yearly basis and implemented during the financial year in States/UTs.

**Annexure referred in reply to parts (b)to(d) of Lok Sabha
Unstarred Question No. 1391 dated 09.03.2017.**

Sl. No	Name of State/ Union Territory	Wage rate in Rs. per day
1	2	3
1	Andhra Pradesh	Rs. 194.00
2	Arunachal Pradesh	Rs. 172.00
3	Assam	Rs. 182.00
4	Bihar	Rs. 167.00
5	Chhattisgarh	Rs. 167.00
6	Gujarat	Rs. 188.00
7	Goa	Rs. 229.00
8	Haryana	Rs. 259.00
9	Himachal Pradesh	Non-scheduled Areas-Rs. 170.00
		Scheduled Areas-Rs. 213.00
10	Jammu and Kashmir	Rs. 173.00
11	Jharkhand	Rs. 167.00
12	Karnataka	Rs. 224.00
13	Kerala	Rs. 240.00
14	Madhya Pradesh	Rs. 167.00
15	Maharashtra	Rs. 192.00
16	Manipur	Rs. 197.00
17	Meghalaya	Rs. 169.00
18	Mizoram	Rs. 188.00
19	Nagaland	Rs. 172.00
20	Odisha	Rs. 174.00
21	Punjab	Rs. 218.00
22	Rajasthan	Rs. 181.00
23	Sikkim	Rs. 172.00
24	Tamil Nadu	Rs. 203.00
25	Telangana	Rs. 194.00
26	Tripura	Rs. 172.00
27	Uttar Pradesh	Rs. 174.00
28	Uttarakhand	Rs. 174.00
29	West Bengal	Rs. 176.00
30	Andaman and Nicobar	Andaman District
		Rs. 230.00
		Nicobar District
		Rs. 243.00
31	Dadra and Nagar Haveli	Rs. 208.00
32	Daman and Diu	Rs. 192.00
33	Lakshadweep	Rs. 220.00
34	Puducherry	Rs. 203.00
35	Chandigarh	Rs. 248.00